

GOVERNMENT OF INDIA
MINISTRY OF POWER

RAJYA SABHA
UNSTARRED QUESTION NO.2967
TO BE ANSWERED ON 12.12.2016

FIXING OF ELECTRICITY TARIFFS

†2967. SHRIMATI CHHAYA VERMA:
SHRI VISHAMBHAR PRASAD NISHAD:
CH. SUKHRAM SINGH YADAV:

Will the Minister of **POWER**
be pleased to state:

- (a) whether it is a fact that the power companies create pressure on Government to hike electricity tariffs by making various kinds of manipulations in tariffs due to which consumers are getting electricity at an expensive price;
- (b) whether it would be appropriate to fix tariffs, keeping in view the interests of consumers, following the recommendations of CAG in this regard; and
- (c) the rates at which consumers in Delhi are being provided electricity?

A N S W E R

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL, NEW & RENEWABLE ENERGY AND MINES

(SHRI PIYUSH GOYAL)

(a) & (b) : As per the provisions under Sections 61 to 64 of the Electricity Act, 2003, the Electricity Regulatory Commissions have been entrusted with the functions of determination of Tariff for generation, transmission and distribution. The tariff of generation and transmission companies owned by Central Government is regulated by the Central Electricity Regulatory Commission (CERC), whereas the tariff for generation, transmission and distribution within the State are determined by the State Electricity Regulatory Commission (SERC). Since the tariff determination has been entrusted with Appropriate Commission, the Central Government has no role in this regard.

(c) : As per information made available by Delhi Electricity Regulatory Commission (DERC), the details of the rates (as per Tariff Schedule 2015-16) at which consumers in Delhi are being provided electricity are given at **Annexure**.

**ANNEX REFERRED TO IN REPLY TO PART (c) OF UNSTARRED QUESTION
NO. 2967 TO BE ANSWERED IN THE RAJYA SABHA ON 12.12.2016.**

TARIFF SCHEDULE: 2015-16

**[BSES Rajdhani Power Ltd.(BRPL), BSES Yamuna Power Ltd. (BYPL) and Tata Power Delhi
Distribution Ltd. (TPDDL)]**

	CATEGORY	FIXED CHARGES	ENERGY CHARGES
1	DOMESTIC		
1.1	INDIVIDUAL CONNECTIONS		
	0-200 units	Sanctioned Load: Up to 2 kW – Rs. 40/month 2kW - 5 kW - Rs. 100/month >5kW- 25 Rs /kW/month	400 Paisa/kWh
	201-400 units		595 Paisa/kWh
	401 – 800 units		730 Paisa/kWh
	801-1200 Units		810 Paisa/kWh
	Above 1200 Units		875 Paisa/kWh
1.2	SINGLE DELIVERY POINT FOR GROUP HOUSING SOCIETY (GHS) (GHS as defined in para 1.2 of other terms & conditions of the Tariff Schedule herewith)		
	Supply at 11kV		600 Paisa/kWh
2	NON-DOMESTIC		
2.1	NON- DOMESTIC LOW TENSION (NDLT)		
	Up to 10 kW	100 Rs/kW/month	880 Paisa/kWh
	Between 10 kW/11kVA - 140 kW/150 kVA	115 Rs/kVA/month	850 Paisa/kVAh
	Greater than 140 kW / 150 kVA (400 volts) (No Supply on LT for load > 200kW/215 kVA)	150 Rs/kVA/month	995 Paisa/kVAh
2.2	NON-DOMESTIC HIGH TENSION (NDHT)		
	For supply at 11 kV and above (for load greater than 100kW/108 kVA)	125 Rs/kVA/month	840 Paisa/kVAh
3	INDUSTRIAL		
3.1	Small Industrial Power (SIP) [less than 200kW/215 kVA]		
	Up to 10 kW	80 Rs/kW/month	845 Paisa/kWh
	Between 10 kW/11kVA - 140 kW/150 kVA	90 Rs/kVA/month	790 Paisa/kVAh
	Greater than 140 kW / 150 kVA (400 volts) (No Supply on LT for load > 200kW/215 kVA)	150 Rs/kVA/month	950 Paisa/kVAh
3.2	Industrial Power on 11 kV Single Point Delivery for Group of SIP Consumers	90 Rs/kVA/month	710 Paisa/kVAh
3.3	Large Industrial Power (LIP) (Supply at 11 kV and above)	125 Rs/kVA/month	740 Paisa/kVAh
4	AGRICULTURE	20 Rs/kW/month	275 Paisa/kWh
5	MUSHROOM CULTIVATION	40 Rs /kW/month	550 Paisa/kWh
6	PUBLIC LIGHTING		
6.1	Metered		730 Paisa/kWh
6.2	Unmetered		780 Paisa/kWh
7	DELHI JAL BOARD (DJB)		
7.1	Supply at LT		
A	Up to 10 kW	80 Rs/kW/month	800 Paisa/kWh
B	Between 10 kW/11kVA - 140 kW/150 kVA	90 Rs/kVA/month	780 Paisa/kVAh
C	Greater than 140 kW / 150 kVA (400 volts) (No Supply on LT for load > 200kW/215 kVA)	150 Rs/kVA/month	930 Paisa/kVAh
7.2	Supply at 11 kV and above	125 Rs/kVA/month	720 Paisa/kVAh
8	DELHI INTERNATIONAL AIRPORT LIMITED (DIAL)	150 Rs/kVA/month	790 Paisa/kVAh
9	RAILWAY TRACTION	150 Rs/kVA/month	680 Paisa/kVAh

10	DELHI METRO RAIL CORPORATION (DMRC) (SUPPLY AT 220 kV AND 66 kV)	125 Rs/kVA/month	610 Paisa/kVAh
11	ADVERTISEMENTS AND HOARDINGS	500 Rs/month/hoarding	1120 Paisa/kVAh
12	TEMPORARY SUPPLY		
12.1	For a total period of		
A	Less than 16 days	50% of the relevant category other than the Domestic category	Higher by 30% (temporary surcharge) of the relevant category of tariff other than the Domestic category
B	More than or equal to 16 days	Same as that of relevant category other than the Domestic category	Higher by 30% (temporary surcharge) of the relevant category of tariff other than the Domestic category
12.2	For residential Group Housing connections and other residential connections	Same as that of relevant category without any temporary surcharge	Same as that of relevant category without any temporary surcharge
12.3	For religious functions of traditional and established characters and cultural activities	Same as 1.1	Same as 1.1 without temporary surcharge
12.4	For construction projects	Same as that of relevant category	Same as that of relevant category with temporary surcharge of 30%
12.5	For threshers		
A	During the threshing season for 30 days	Electricity Tax of MCD : Rs 270 per connection	Flat rate of Rs 5,400
B	For extended period		On pro-rata basis for each week or part thereof

Time of Day (TOD) Tariff

Months	Peak Hours	Surcharge on Energy Charges	Off-Peak Hours	Rebate On Energy Charges
May-September	1300-1700hrs and 2100-2400 hrs	20%	0300-0900hrs	20%

New Delhi Municipal Council (NDMC)

Sl. No.	CATEGORY	FIXED CHARGES	ENERGY CHARGES
1	DOMESTIC		
1.1	INDIVIDUAL CONNECTIONS		
	0-200 units	20 Rs /kW/month	325 Paisa/kWh
	201-400 units	20 Rs /kW/month	460 Paisa/kWh
	401-800 units	20 Rs /kW/month	600 Paisa/kWh
	801-1200 Units	20 Rs /kW/month	675 Paisa/kWh
	Above 1200 Units	20 Rs /kW/month	800 Paisa/kWh
1.2	SINGLE DELIVERY POINT FOR GROUP HOUSING SOCIETY (GHS) (GHS as defined in Para 1.2 of other terms & conditions of the Tariff Schedule)		
	Supply at 11kV		600 Paisa/kWh

2	NON-DOMESTIC		
2.1	Non- Domestic (Low Tension) up to 100kW/108KVA		
A	Up to 10 kW	75 Rs/kW/month	760 Paisa/kWh
B	Between 10 kW/11kVA - 140 kW/150 kVA	90 Rs/kVA/month	805 Paisa/kVAh
C	Greater than 140 kW / 150 kVA (400 volts) (No Supply on LT for load > 200kW/215 kVA)		
i	Where supply is given from NDMC sub-station	150 Rs/kVA/month	835 Paisa/kVAh
ii	Where applicant provides built up space for sub-stations	135 Rs/kVA/month	785 Paisa/kVAh
2.2	Non-Domestic High Tension (NDHT)		
	For supply at 11 KV and above (for load greater than 100kW/108 kVA)	125 Rs/kVA/month	715 Paisa/kVAh
3	SMALL INDUSTRIAL POWER (SIP)	50 Rs/kW/month	695 Paisa/kVAh
4	PUBLIC LIGHTING		
4.1	Metered		730 Paisa/kWh
4.2	Unmetered		780 Paisa/kWh
5	RAILWAY TRACTION	150 Rs/kVA/month	680 Paisa/kVAh
6	DELHI METRO RAIL CORPORATION (DMRC)		
	DMRC (Supply at 220 kV and 66 kV)	125 Rs/kVA/month	610 Paisa/kVAh
7	ADVERTISEMENTS AND HOARDINGS	500 Rs/month/hoarding	1120 Paisa/kVAh
8	TEMPORARY SUPPLY		
8.1	For a total period of		
A	Less than 16 Days	50% of the relevant category other than Domestic	Higher by 30% (Temporary Surcharge) of the relevant category other than Domestic
B	More than or equal to 16 days	Same as that of relevant category	Higher by 30% (Temporary Surcharge) of the relevant category
8.2	For Residential Group Housing connections and other Residential connections	Same as that of relevant category without Temporary Surcharge	Same as Domestic Category without Temporary Surcharge
8.3	For religious functions of traditional and established characters and cultural Activities	Same as Domestic Category	Same as Domestic Category without Temporary Surcharge
8.4	For Construction projects	Same as that of relevant category	Higher by 30% (Temporary Surcharge) of the relevant category

Time of Day (TOD) Tariff

Months	Peak Hours	Surcharge on Energy Charges	Off-Peak Hours	Rebate On Energy Charges
May-September	1300-1700hrs and 2100-2400 hrs	20%	0300-0900hrs	20%
